



Government of Jammu and Kashmir  
**Home Department**  
Civil Secretariat, J&K Srinagar/Jammu

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**Notification**

**Jammu, the 26<sup>th</sup> February, 2018**

SRO 104 .- Whereas, immovable property comprising of land measuring 07 Kanals and 04 Marlas, the details/particulars of which are given here in below, is required by the Union Government in connection with the purposes of the Union:-

S. No	Tehsil	Village	Khasra No.	Classification of land	Private Land		Total area	
					K	M	K	M
01	Hiranagar	Maniyari	432 Min	Class-II	00	02	00	02
02	-do-	-do-	435 Min	Class-II	00	11	00	11
03	-do-	-do-	437 Min	Class-II	01	08	01	08
04	-do-	-do-	437 Min	Orchard	05	03	05	03
-	<b>G. Total</b>	-	-	-	<b>07</b>	<b>04</b>	<b>07</b>	<b>04</b>

Whereas, a requisition in this behalf has been received by the State Government from the Ministry of Defence, Government of India;

Now, therefore, in exercise of the powers conferred by section 21 of the Jammu and Kashmir Requisitioning and Acquisition of Immovable property Act, 1968, (Act No. XXXV of 1968), the Government hereby notify that the aforesaid immovable property be requisitioned.

By order of the Government of Jammu and Kashmir.

Sd/-

(R.K. Goyal) IAS

Principal Secretary to Government  
Home Department

No. Home/Land-Acq/04/2017

Dated: 26.02.2018

Copy to the:-

1. Commissioner/Secretary to Government, Revenue Department.
2. Secretary to Government, Department of Law Justice and Parliamentary Affairs (w.7.s.c).
3. Divisional Commissioner, Jammu
4. Deputy Commissioner, Kathua.
5. HQ 29 Inf Div. C/O 56 APO.
6. Defence Estates Officer, Jammu Circle.
7. Stock file.

(Sanjay K. Bhat)

Deputy Secretary to Government  
Home Department